

ORISSA ORDINANCE No. 5 OF 1958

THE ORISSA CO-OPERATIVE SOCIETIES (AMENDMENT) ORDINANCE, 1958

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AN ORDINANCE

TO AMEND THE ORISSA CO-OPERATIVE SOCIETIES
ACT, 1951

WHEREAS the Legislature of the State of Orissa is not in Session ;

AND WHEREAS the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Orissa Co-operative Societies Act, 1951 in the manner hereinafter appearing ;

Orissa Act
XI of 1952.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Ninth Year of the Republic of India.

1. (1) This Ordinance may be called the Orissa Co-operative Societies (Amendment) Ordinance, 1958.

(2) It shall come into force at once.

2. For sub-section (2) of section 85 of the Orissa Co-operative Societies Act, 1951, the following sub-section shall be substituted, namely :—

Orissa Act
XI of 1952.

“(2) Subject to the provisions of sub-sections (3), (4) and (5) and any other law for the time being in force, the State Government may fix, from time to time, the maximum amount of the guarantee referred to in sub-section (1).”

Y. N. SUKTHANKAR
Governor of Orissa

The 1st July 1958

Short title
and com-
mencement.

Amendment
of section 85, Orissa
Act XI of
1952.